

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH**

CRWP No.4199 of 2021 (O&M)

Date of decision: 11.05.2021

Gulza Kumari and another

...Petitioners

Versus

State of Punjab and others

...Respondents

**CORAM: HON'BLE MR.JUSTICE H.S. MADAAN**

Present: Mr. J.S. Thakur, Advocate for the petitioners.

**H.S. MADAAN, J. (Oral)**

Case taken up through video conferencing.

Petitioners Gulza Kumari and Gurwinder Singh have filed the present petition stating that presently they are residing together, though, they intend to get married shortly; they are apprehending danger to their lives at hands of parents of petitioner No.1-Gulza Kumari. As a matter of fact, the petitioners in the garb of filing the present petition are seeking seal of approval on their live-in-relationship, which is morally and socially not acceptable and no protection order in the petition can be passed. The petition stands dismissed accordingly.

11.05.2021

*sumit.k*

**(H.S. MADAAN)  
JUDGE**

Whether speaking/reasoned :

Yes

No

Whether Reportable :

Yes

No